

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DALMIA LIFE CARE PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	DALMIA LIFE CARE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06th February, 2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U74110DL2013PTC247936
5.	Address of the registered office and principal office (if any) of corporate debtor	97-B S/F Amritpuri, Garhi South Delhi, New Delhi-110065, India
6.	Insolvency commencement date in respect of corporate debtor	12th September, 2024 (IRP received communication from Hon'ble NCLT on 17th September, 2024)
7.	Estimated date of closure of insolvency resolution process	11th March, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name-Mr. Rakesh Kumar Reg No IBBI/IPA-001/IP-P-02355/2020-2021/13448
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add: Flat M First Floor, Sagar Apartments, Tilak Marg, New Delhi-110001 Email – rkattorney@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – Flat M First Floor, Sagar Apartments, Tilak Marg, New Delhi-110001 Email – Dalmia.cirp@gmail.com
11.	Last date for submission of claims	1st October, 2024 (from the date of order received by the IRP on 17th September, 2024)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NotApplicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NotApplicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Dalmia Life Care Private Limited** on **12th September, 2024** (IRP received communication from Hon'ble NCLT, New Delhi on 17.09.2024).

The creditors of **Dalmia Life Care Private Limited** are hereby called upon to submit their claims with proof on or before 1st October, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims may be submitted in the specified Forms B, C, CA, D, E and F in terms of Regulations 7, 8, 8A, 9 & 9A of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors, Financial Creditors, Workmen or Employees, Authorized Representative of group of workmen & employees & other creditors respectively as the case may be.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Sd/-**Rakesh Kumar**

Interim Resolution Professional

Reg No- IBBI/IPA-001/IP-P-02355/2020-2021/13448

Place: New Delhi

Date: 19-09-2024